



2026:AHC:39158

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4820 of 2026

Moharram Ali

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Arun Kumar Bhatt, Swadesh Kumar Yadav

Counsel for Respondent(s) : C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the following prayer :-

"I. Issue a writ, order or direction in the nature of mandamus directing to the respondents concerned to evicted to respondents no.3 and 4 from the Bhudan land No.10, 99, 103, 128, 130, 131, 134, 135, 136, 137, 235, 252 and 255 totaling 12 kita, Area 6 Bigha 15 Vishwa located in the village Chaubepur Kanlan Tehsil Bilhare District-Kanpur Nagar."

2. From perusal of the record, it is clear that the petitioner wants relief against the private individuals namely respondents no.2 & 3 which cannot be granted under writ jurisdiction. Law in this connection is well settled that mandamus cannot be issued against the private individuals and the appropriate remedy lies under the common law.

3. In this view of the matter, the present petition is dismissed with the liberty to avail the common law remedy, if so advised.

(Prakash Padia,J.)

February 20, 2026

Pramod Tripathi